IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

Suppl. List Sr. No.05

Through virtual mode

EMG-Bail Application No.10-A/2020

Mohammad Tajamul Masoodi .

....Petitioner(s)

Through Mr. Shakti Gupta, Adv.

V/S

U.T of Jammu & Kashmir and ors..

.... Respondent(s)

Through Mr. B.A.Dar, Sr. AAG.

CORAM:

Hon'ble Mr. Justice Ali Mohammad Magrey, Judge

<u>ORDER</u>

When this matter was taken for consideration by virtual mode there was continuous disturbance in the hearing on account of weak internet connection available at the residence of the learned counsel for the petitioner at Jammu.

In order to ensure proper hearing of the matter, it has become necessary to direct the Registrar Judicial of this Court to allow Mr. Shakti Gupta learned Counsel for the petitioner to use video conferencing facility from Jammu wing of the High Court.

List on 03.06.2020.

Copy of this order be sent to the Registrar I.T of this High Court for ensuring compliance of the order.

(Ali Mohammad Magrey) Judge

SRINAGAR 01.06.2020 *Gh. Nabi Secy*